

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA 58/2002

New Delhi, this the 8th day of January, 2002

Hon'ble Shri Govindan S.Tampi, Member (A)

Shri Moti Singh Vikal
S/o Shri Girdhari Lal
Sub Post Master Surir Distt. Mathura
R/o Village and Post Office
Surir Distt. Mathura.

...Applicant

(By Advocate Shri D.P.Sharma)

V E R S U S

UNION OF INDIA : THROUGH

1. Secretary
Ministry of Communication
Department of Posts
New Delhi.
2. The Senior Superintendent of Post Offices
Mathura Division, Mathura.

...Respondents

O R D E R (ORAL)

By Hon'ble Shri Govindan S.Tampi.

Shri D.P.Sharma, learned counsel for the applicant in this OA assails the transfer of the applicant by impugned order dated 5-12-2001 from the post of SPM, Surir to SPM, Sadabad.

2. Learned counsel states that normal tenure of posting is four years. Still the individual has been shifted out earlier and that too in the middle of academic session, which affect his children's studies. Therefore, he seeks immediate intervention of the Tribunal to render him the justice.

3. I have carefully considered the matter.

4. Keeping in mind the urgent nature of the petition, I direct the disposal of the OA without issuing a notice with the direction to the respondents not to relieve the applicant till 15-4-2002, by which

time, the academic session would have come to close.
OA is accordingly disposed of. Issue DASTI.

(GOVINDAN S. TAMPI)
MEMBER (A)

/vksn/